

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **18.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Sugirda Dinakar
Vs
M/s GFM Retail Pvt Ltd

MAIN PETITION NUMBER : CP/7(CHE)/2022

(IA/MA) APPLICATION NUMBERS

IA/110(CHE)/2022

ORDER

Present: Ld. Counsel Shri. Gokul Raj for the Petitioner / Applicant.

Ld. Counsel Shri. B Ragupathy for the Respondent No. 2.

A Memo has been filed stating that the parties have entered into a settlement. Similar submissions have been made by the Counsel for the parties appearing before this Tribunal.

Taking on record the memo and recording the submissions made by the Counsel for the parties, the petition and the applications are disposed of as settled.

Parties are bound by the terms of settlement.

File be consigned to records.

Sd/-

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

(SANJIV JAIN)
MEMBER (JUDICIAL)